

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal(AT)(Insolvency) 27 of 2018**

**IN THE MATTER OF:**

**Martin S.K. Golla**

**...Appellant**

**Vs**

**State Bank of India Ltd. & Anr.**

**....Respondents**

**Present:**

**For Appellant: Mr. Aaditya Pande, Advocate.**

**For Respondents: Mr. P.V. Dinesh and Mr. Rajendra Beniwal,  
Advocates for the Respondent No. 1**

**ORDER**

**03.04.2018** After some arguments, learned Counsel appearing on behalf of the Appellant submits that he has been instructed to withdraw the appeal.

Prayer is allowed but without any liberty to challenge the same very impugned order before this Appellate Tribunal. The appeal is dismissed as withdrawn.

[Justice S.J. Mukhopadhaya]  
Chairperson

[Justice Bansilal Bhat]  
Member (Judicial)

*Akc/gc*